(c) the time by which Government propose to take action on the recommendations of the Review Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : (a) No. Sir.

(b) Does not arise.

(c) The recommendations of the Review Committee are expected shortly and Government will take action on them as quickly as possible.

Trade between India and China

9988. SHRI DEVINDER SINGH GARCHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether recently India offered to renew trade with China; and

(b) if so, what was the reply received from Peking?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) and (b). The Government has consistently expressed its desire to renew trade relations as part of normalisation of relations with China but there has been no response from China so far.

West Bengal Government Decision to Ban Strikes

9989. SHRI A. K. M. ISHAQUE: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government's attention has been drawn to the public reaction regarding the decision of West Bengal Government to ban strikes; and

(b) if so, whether the matter has been taken up with other State Governments to use it as a model?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY) : (a) Yes, Sir.

(b) No, Sir.

12.00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ABNORMAL RISE IN PRICES AND NON-AVAILABILITY OF VANASPATI AND SUGAR

SHRI S. M. BANERJEE (Kanpur) : Sir, before you take up the Call Attention notice may I say one word? This is a subject which is not a matter for Call Attention alone. This is a matter concerning the entire House and the country. We have given expression to our wish that we should be given an opportunity to discuss it, and the hon. Minister should reply.

SHRI DINEN BHATTACHARYA (Serampore) : We have also given notice

MR. DEPUTY-SPEAKER : I know You can send a seperate notice if you want a discussion. (*Interruptions*) Order, please Shri Nawal Kishore Sinha.

SHRI NAWAL KISHORE SINHA (Muzaffarpur) . Sir, I call the attention of the Minister of Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon :

> "the abnormal rise in prices and non-availability of vanaspati and sugar in Punjab, Delhi and several other parts of the country."

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : As the hon. Members are aware, under the present policy of partial control, which was devised specifically for augmenting sugar production by enabling sugar factories to pay higher prices for sugarcane than the notified prices, 70 per

[Prof. Sher Singh]

cent of the sugar produced in the country is requisitioned mainly for distribution to the domestic consumers to meet a reasonable portion of the requirements while the balance of 30 per cent is allowed to be sold in the free market. The Government have introduced a scheme for selling the levy sugar at a uniform price all over the country from 1st October, 1972. The issue price was Rs. 2 per Kg. to start with and has been revised to Rs. 2.15 with effect from 1st December, 1972. The wholesale trade in levy sugar has also been taken over with effect from 1st January, 1973, and entrusted mostly to the Food Corporation of India and other public agencies such as the cooperatives in some of the States.

As the hon. Members are aware, the allotments of sugar are made to various State Governments on a rational basis, based on population and past consumption trends. The distribution of levy sugar within the State is entrusted to the State Governments. The Central Government have indicated broad guide-lines for distribution namely that no person shall get more than 1 Kg per month and no family shall get less than 1 Kg. per month. The distribution of levy sugar in the States to the consumers (both rural and urban) has been working satisfactorily.

To meet the extra demand of sugar during summer months, Government have allotted 20,000 tonnes of levy sugar each for the months of May and June in addition to the normal monthly release. In the case of Delhi, the Delhi Administration have been allotted the full quota of sugar required for meeting the requirements on the basis of existing ration units to enable distribution at 900 grams per month. The Delhi Administration have also introduced a bi-monthly system of supplying sugar to the consumers with effect from 1st May, 1973, as against the weekly system enforced till then. It is hoped that with the increased allotment and the new distribution system, the consumer in Delhi will face no difficulty in getting their sugar rations.

The wholesale prices of sugar in the free market which reached a peak in September 1972, ranged between Rs. 367 and Rs. 408 per quintal in the five important cities of Delhi, Kanpur, Calcutta, Bombay and Madras, had shown falling trends particularly during March, 1973, by the end of which the prices ranged from Rs. 327 to Rs 354 per quintal.

SHRI S M BANERJEE : Sir, I rise on a point of order.

MR. DEPUTY-SPEAKER : How can there be a point of order now ?

SHRI S M BANERJEE : When this question was raised, we definitely requested the hon. Speaker and through him, the Minister, that we wanted a statement about the price per kilo, and that is the rise per kilo He is giving the price per quintal Nobody purchases a quintal, I can assure the House. Are we supposed to buy it in quintals? It is Rs 4 per kilo.

MR. DEPUTY-SPEAKER There is no point of order

PROF. SHER SINGH : With the on set of summer, the prices started rising and by the end of April ranged from Rs. 350 to Rs 370 per quintal and have firmed up to Rs. 352 Rs. 383 per quintal in various markets as on the week ending 7th May, 1973.

SHRI S M BANERJEE · What is the retail price? It was Rs 3.80 per kilo. How, it has gone up to Rs 4 per kilo?

MR. DEPUTY-SPEAKER : You have said so.

SHRI S. M. BANERJEE · He is only reading, I have purchased it at that price.

PROF. SHER SINGH : I will give the figures for the retail price also.

The additional quantities of 20,000 tonnes of levy sugar allotted by Government for each of the two summer months of May and June are just reaching consumers

and are expected to counter the rising trend of free market prices, to some extent. Government is, however, watching the situation and will take appropriate measures as and when it becomes necessary.

As the sugar production in 1972-73, season has already crossed 36.5 lakh tonnes by the end of April, 1973, and is expected to reach 38 lakh tonnes by the end of September and as the prospects of sugar production for the next year are very promising the prices in the free market should in any case begin to fall by the beginning of the monsoon.

As regards vanaspati, the supply position has been generally satisfactory over the past few years and, until recently, the product has been available at and occasionally even below controlled prices. This was largely due to the substantial increase in the installed capacity of the industry during 1970 and the following years and the competitive market conditions generated by it,

However, since November, 1972, the production of vanaspati has suffered a significant set-back and currently the industry is functioning at 70-75 per cent of its normal rate of production, of about 50,000 tonnes per month. The set-back in production is attributable to the interaction of a number of factors including *inter-alia* (i) non-availability of indigenous raw oils except at exorbitantly high prices mainly due to the steep fall in ground-nut production. (ii) virtual exhaustion of imported oil stocks and delay in the receipt of fresh supplies due to the tight supply position in the International Market and (iii) the steep power cut presently obtaining in a number of States, which affects not only the production of vanaspti, but also that of indigenous oils used in its manufacture.

Despite continuous efforts being made by Government to meet these difficulties, the position has deteriorated over the past few months. In the North Zone, nearly all the factories are functioning at reduced capacity due to the power cut in the constituent States; a few are lying closed at the moment. To aggravate matters futher, the vanaspati factory of D.C.M. Chemical works, one of the largest in the country, had to suspend production on the 30th April due to a sudden labour strike in sympathy with that of the textile workers.

SHRI S. M. BANERJEE : Sir, there was strike only for a day.

MR. DEPUTY-SPEAKER: Order, please. Let us hear him. There are Members who have given their names. This kind of interruption is most irregular.

PROF. SHER SINGH : As the House may be aware, the strike has since been called off and the factory is expected to resume production almost immediately.

Government is deeply conscious of the difficulties experienced by the consumers of vanaspati as a result of the under-production of large segment of the industry, particularly in the North Zone, for one reason or the other and are actively exploring measures that may be necessary for restoring normalcy at the very earliest possible moment. Some 15,000 tonnes of imported oil just received are being rushed to the factories, and orders have also been placed for the import of another 50,000 tonnes for use by the vanaspati industry.

Government have seen reports in the press and other sources, of vanaspati being sold at prices higher than the notified prices. Such reports are generally brought to the notice of the concerned State Governments for initiating necessary action against the offending parties.

SHRI S. M. BANERJEE : There is no State Government in Delhi.

MR. DEPUTY-SPEAKER : Order, please. This is too much.

SHRI JYOTIRMOY BOSU (Diamond Harbour): There is no disorder.

MR. DEPUTY-SPEAKER : You are interrupting the Minister's statement without your name being there; that is disorder.

PROF. SHER SINGH : Government have, however been assured by the Vanaspati Manufacturers' Association that its member-factories would try to meet the requirements of vanaspati of all the state Governments, based on last year's demand, at controlled prices, for sale through fair price shops. The requirements advised by the different State Government have been conveyed to the Association for arranging supplies. It is hoped that, with the expected improvement in the production of vanaspati and the implementation of the scheme of distribution through fair price shops, the difficulties presently being faced by the consumers in Delhi, Punjab and other parts of the country will soon be overcome.

SHRI NAWAL KISHORE SINHA (Muzaffarpur) : I appreciate the efforts that the hon. Minister is making to remove the difficulties faced by the consumers all over the country. The explanation as well as the projected programme would hardly satisfy the consumers in the country. The House is aware of the price situation obtaining in the country leading to innumerable complexities in the situation. There is no family in the country where this is not discussed almost every day, except of course a few fortunate people where if some one brings to their notice the price index the eye-brows are not raised. Even in those families eye-brows must be raised now on the mention of price like of consumer article on a particular day.

Let us, for example, take cotton textiles. I may mention a few other articles along with vanaspati and sugar. The price of indigenous cotton is stable while cloth prices have risen.

MR. DEPUTY-SPEAKER : In that case we are widening the scope; let us confine ourselves to sugar and vanaspati.

SHRI NAWAL KISHORE SINHA: Sugar and Vanaspati are things of daily consumption and it touches almost everybody, particularly those of the low-income group for which we are so much concerned and in fact Government itself *vies* with Members in expressing its concern for that section of the society. But what is the situation? For the last one year the All India Commodity Price Index has gone on rising; with 1959-60 as the base (100) it had gone up to 213 in May, 1972 and this year in May, 1973 it has gone up to 267. Today in the *Economic Times* it has come out that it had gone up to 268, rising by one point every day in this month. With your permission, I shall quote the figures, particularly for groundnut oil which is the subject-matter of the call-attention motion.

It was 133.3 a year ago. Now it is 272.6. Every day it is rising. Now it has risen, according to press reports still higher. Our vanaspati industry, we are told, was producing 50,000 tons a month whereas, of late, it has been producing only 36,000 or 37,000 tons a month.

Regarding sugar, I am afraid, the same is the story. Last year, we were told that the production of sugar was going to be increased. Since then there has been a rise in sugar production. I must congratulate the Minister in charge that we would have about 38 lakhs tons of sugar. There is no serious doubt about their reaching this figure. May, June and July are the months for the demand of more sugar. So far, they have released only about 3 lakhs tons of sugar. Even after that released, the price of free market sugar has gone up. I need not tell you that despite this 70 per cent reservation, most of our people depend upon free market for their daily requirements of sugar.

I shall show you a receipt. Four days back, sugar was sold in the Central Government Employees Consumers' Cooperative Society, Raisina Road, at Rs. 3.75 per kilo. It was sold at Rs. 4 yesterday. May be, in the market to-day it may be sold at Rs. 4.25 per kilo. It looks as if increased production is no answer to the consumers' difficulties. In this country, whether there is shortfall in vanaspati or increase in production price of sugar, the position of the consumers remains the same.

MR. DEPUTY-SPEAKER : Will you now put the question ?

SHRI NAWAL KISHORE SINHA : I am coming to the question. The statement of the Minister is not satisfactory. Therefore, I am going to put the question. Otherwise, I would not have put questions.

May I therefore know what Government proposes to do on the following six points which are based on his statement:—

(i) collecting correct intelligence of anticipated shortage of food material and adequate preparation to meet that in advance;

(ii) exercising greater vigilance on movement of essential commodities, particularly, those which are in short supply;

(iii) ensuring an efficient public distribution system with all-party supervisiory committees and seeing to it that members in the local supervisory committee have an effective voice in distribution?

We have visited shops and have met the members of the Committee as well. But, these people have no effective voice in the distribution system. They are absolutely helpless creatures; so far as distribution system is concerned, it is the officers who rule the roost everywhere.

Another point is this. In regard to the proposed take-over of the distribution of vanaspati, the Minister told the other House that they were waiting for the information from the States. While nationalising yarn distribution, they did not wait for the information from the States. That led to all sorts of complications with which they chose to put up. Why should they now wait for information from the States? The producers are aware what quantity of edible oil is sold in a particular State. That information is there. That must be readily available. Why should he say that they are waiting for this particular information from the States?

Regarding sugar, the Government considered this matter and allowed 30 per cent of the sugar produced as free sugar to be sold in free market. Actually what has happened is this. Both free market sugar and controlled sugar are being sold by the retailers at a high price. Why should controlled sugar also be sold at a higher price? It seems there is no proper check. It is impossible to ensure a proper check on this. My last point is this. What is he proposing to do with the erring Government servants? Is he going to impose penalty on these people? Why should the State Governments not organise a real and efficient public distribution system quickly? This is a most important thing if you want to ensure a fair distribution.

PROF SHER SINGH : The hon. member has asked a few questions. Firstly, he asked, when we thought that there was going to be scarcity of sugar and the availability of vanaspati was going to be affected, did we take steps in time? As soon as we saw in April that the price of sugar started rising, we took the decision that since summer was setting in, in May and June we should release more of levy sugar. We have already released 20,000 tonnes more in May and will release 20,000 tonnes more in June. The sugar we released for May has started reaching the consumers now. We are watching the situation and if we find that the price rises further, we can think of releasing some more sugar. This being the marriage season, there is great demand for sugar. The retail price of sugar in Delhi was Rs. 3.90 on the 9th May. May be it is Rs. 4 somewhere else.

SHRI NARSINGH NARAIN PANDEY (Gorakhpur) : It is selling at Rs. 4 50 in Karolbagh.

PROF. SHER SINGH : So far as the question of black market is concerned, for 70 per cent of the sugar which comes under levy sugar, the price is fixed at Rs. 2.15. If anybody sells levy sugur at more than this price, it is black market. So far as the 30 per cent of sugar sold in the open market is

[Prof. Sher Singh]

concerned, there is no control on its price. Free sale sugar and levy sugar cannot be sold in the same shop. There are different shops for selling the two kinds of sugar.

SHRI NAWAL KISHORE SINHA : It may be so, in Delhi, but all over the country the same shop sells both.

PROF. SHER SINGH: About vanaspati, in December we found that there was going to be a shortage and so we advised the association to make a certain quantity available to be distributed through fair price shops. For that, we wrote to the States. Some State Governments have indicated their requirements and some others have not. Even day before yesterday we reminded Delhi that they should indicate their requirements and arrange for distribution of vanaspati through fair price shops. Bihar has informed us that they need 2,405 tonnes.

Gujarat wanted 1,989 tonnes and U. P. 7,408 tonnes. The total comes to 22,000. We have passed it on to the industry to arrange for supply for distribution of this quota through fair price shops.

MR. DEPUTY-SPEAKER. Shri Sinha has asked certain specific questions. Firstly, what are you doing to collect more accurate intelligence of prices? Secondly, what are you doing to exercise greater vigilance on the movement of commodities? Thirdly, what are you doing to give more effective voice to the public in distribution, because he says the officers are now controlling everything. Fourthly, what has happened to the proposal for the take-over of the trade in vanaspati? Then, in view of the abuses, are you proposing to do away with the 30 per cent free sale? Lastly, what are you doing to bring to book erring Government officials?

PROF. SHER SINGH: Taking the last question first, we have written to the State Governments and requested them to take stringent measures to punish those who are selling vanaspati, which is a controlled commodity, at a higher price . . . (*Interruptions*) .

MR. DEPUTY-SPEAKER : If the interruptions go on like this, we will be nowhere. I am doing my best to get the replies to the questions raised.

PROF. SHER SINGH: As regards the 30 per cent sugar in the open market, the policy decision about partial control was taken in the month of August, 1972 and it has given its results. We pay higher prices to the sugarcane growers and the result of that is that the factories have attracted more sugarcane; and the production of sugar has increased and will go up to 38 lakhs tonnes.

As for the take-over of the sugar mills, we are expecting the report of the Sugar Enquiry Commission very soon, before the Lok Sabha session adjourns. As regards the take-over of the vanastpati trade, there is no such proposal at present.

Regarding the advisory committee for distribution, we have advised the State Governments to appoint advisory committees at the State level so that the distribution be watched and it can be seen to that it is fair.

श्री हरी सिंह (खुर्जा) उपाध्यक्ष महोदय, आज देश मे जीवन की दिन प्रति दिन की इस्तेमाल की चीजो का दाम आसमान को छू रहा है और इस महगाई को समाप्त करने के लिए सरकार के प्रयत्न बड़ी तेजी से चल रहे हैं। महगाई रोकने का जो सब से बडा साधन है वह है काले धन की जमाखोरी की समाप्ति और इनकम टैक्स की इस चोरी को रोकने के सिलसिले में हमारी सरकार ने अभी कल परसो ही बहुत ही क्रियात्मक कदम उठाए हैं। इसके लिए भी सरकार बधाई की पात्र है। लेकिन इसके बावजूद भी जो काला धन महगाई बढ़ाने का सबसे बड़ा स्रोत है वह तब तक काबू मे नहीं आ सकता है जब तक कि करैंसी का डी-मोनेटाइजेशन न हो। जब तक ऐसा नहीं होगा वह सरकार के किसी भी महगाई रोकने के प्रयत्न को

सफल नही होने देंगे। जहां तक रोजाना के इस्तेमाल की चीजो का सम्बन्ध है, महगाई बढ रही है। केन्द्रीय सरकार का जो प्रयत्न है वह काबीले तारीफ होने के बावजूद भी ग्राज हमारे शासक की ढिलाई बरत रहे हैं जिस की वजह से जमाखोर ग्रौर मुनाफाखोर जखीरेबाज नाजायज तौर पर चीजो को इकट्ठा कर ग्रार्टिफिशियल स्केयरसिटी पैदा कर रह हैं। मैं ग्राकडो के मायाजाल मे ग्रौर इस झमेले मे नही पडना चाहता हू कि कुछ ग्रावश्यक चीजों की कमी है। सब कागज पर मालूम पडता है कि चीजो की कमी है, मगर बाहर खरीदने के लिए मार्केट मे जाये ग्रौर उचे दाम देने को तैयार हो तो हर चीज मिल जाती है। जिस तादाद म जिस सख्या मे भी चाहिए वह चीज मिल जायेगी। ऐसी हालत मे यह जो महगाई बढ रही है उस पर सरकार का कट्रोल क्या नही हो पाता है?

इसके साथ साथ कुछ विरोधी पार्टिया भी ऐसी है जो सरकार के खिलाफ इन ... ..., काला बाजार करने वालो से साज बाज रखती है, ग्रान्दोलन करती हैं ताकि सरकार की इमज खराब हो। ये पोलिटिकल पार्टिया कभी जखीरे-बाज के खिलाफ विद्रोह नही करती है, ऐसे लोगो के खिलाफ वह कभी जुलूस नही निकालती है जो जमाखोरी कर के देश मे ऐसी भयावह स्थिति पैदा करते हैं, वह जलूस निकालेगी सरकार के खिलाफ। क्या उन के विरोध से डालडा ग्रौर चीनी ज्यादा उत्पन्न होने लगती हैं? (व्यवधान)

तो मै सीधा सादा प्रश्न पूछना चाहता हू कि क्या उत्तर प्रदेश सरकार ने चीनी मिलो के राष्ट्रीयकरण करने के सिलसिले मे केन्द्रीय सरकार के पास कोई ग्रपना प्रस्ताव भेजा है? ग्रगर भेजा है तो सरकार उस के क्यो ढिलाई बर रही है? ग्रगर उस पर कोई फैसला किया है तो वह क्या है?

इसी सिलसिले में दूसरी चीज मै यह जानना चाहता हू कि डालडा मैन्यूफैक्चर करने वाले जो मालिक हैं उन के पास कितना स्टाक है? क्या यह सही है कि वह ग्रपने कोटा को यह डालडा सप्लाई नही कर रहे है ग्रौर बम्बई मे मूगफली ग्रौर मूगफली के तेल जिस मे डालडा बनता है क्या उस मे फारवर्ड ट्रेडिंग चल रही है ग्रौर क्या सरकार इस गैर-कानूनी व्यापार पर पाबन्दी लगाने के लिए ग्रौर उन व्यापारियों को काबू मे लाने के लिए कोई प्रबंध करेगी? इस के ग्रदर जखीरे-बाज ग्रौर जिन के पास डालडा जमा है उन के ऊपर क्या सरकार ने छापे मारे है? यदि हा तो किन किन पर ग्रौर उन की सख्या क्या है तथा कितना माल उन के यहा रिकवर हुग्रा?

ग्राज चीनी खुले मार्केट मे मिल जाती है लेकिन राशन की दुकानो पर चीनी उचित मात्रा मे नही मिलती है ग्रौर जो मिलती है वह बहुत गन्दी होती है। मै सरकार का ध्यान इस ग्रोर खीचना चाहता हू ग्रौर जानना चाहता हू कि सरकार कोई नेशनल प्राइसिंग पालिसी बनाएगी जिस से कि दिन प्रति दिन की जरूरत की चीज मिलने मे दिक्कत न हो? क्या सरकार कोई ऐसा प्रस्ताव लाएगी जिससे कि डालडा का ग्रौर ऐसी चीजो का बफर स्टाक बनाए जिस से कि वह प्राइस शाक बर्दाश्त कर सके?

प्रो० शेर सिह : उपाध्यक्ष महोदय, तीन चार प्रश्न माननीय सदस्य ने किए है। उत्तर प्रदेश सरकार का जो चीनी मिलो के राष्ट्रीयकरण का प्रस्ताव है उस के बारे में यह सही है कि एक प्रस्ताव उत्तर प्रदेश सरकार का ग्राया है ग्रौर होम मिनिस्ट्री मे उस के ऊपर विचार हो रहा है।

श्री नरसिंह नारायण पांडेय कितने दिन से विचार हो रहा है?

प्रो० शेर सिह · मैने निवेदन किया कि होम मिनिस्ट्री के पास विचाराधीन है। वहा उस पर विचार हो रहा है।

SHRI NARSINGH NARAIN PANDEY . Since when is it pending? How much time will it take?

MR. DEPUTY-SPEAKER : How can he reply on behalf of the Home Ministry?

प्रो० शेर सिंह : दूसरी बात उन्होंने जखीरेदोजी के लिए कही । यह ठीक है कि काला धन इस में लग रहा है । वह भी एक कारण बन रहा है, जैसे हमारे पास यह सूचना आ रही है कि जब से गेहूं की होल सेल ट्रेड का टेक ओवर हुआ उस के बाद से कुछ पैसा इस में उन्होंने लगाना शुरू कर दिया है और वह भी एक कारण है । हम ने स्टेट सरकारों को लिखा है कि यह जखीरदोजी जो है उस के खिलाफ वह सख्त कदम उठाएं ।

तीसरी बात उन्होंने राशन की चीनी की कही कि वह गन्दी होती है तो माननीय सदस्य किसी विशेष जगह के बारे में सूचना दें तो हम उस की जांच करवाएंगे । ... (व्यवधान) ... इस की हम जांच करवाएंगें और गन्दी होगी तो उन के खिलाफ ऐक्शन लेंगे ।

श्री भान सिंह भौरा (भटिंडा) : मंत्री महोदय ने जो स्टेटमेंट दिया है मैंने उसे सुना है और पढ़ा है । यह जो एयर कंडीशन्ड कमरे के अंदर बैठ कर स्टेटमेंट बनते हैं इन का सच्चाई से कोई ताल्लुक नहीं है । इस में जो कुछ दिया गया है उस से न प्राइसेज डाउन आएंगी न लोगों को यह चीजें मिलेंगी । जो इस में बातें कही गई हैं मैं समझता हूं कि सब से पहले गवर्नमेंट को इस में यह मानना चाहिए था कि हम प्राइसेज को स्टेबल रखने में, ब्लैक मार्केटिंग रोकने में असफल रहे हैं । अपनी इस असफलता को इन्हें मानना चाहिए था ।

अब शुगर का मैं ले लेता हूं । हम यह देख रहे हैं, इन के स्टेटमेंट में लिखा है :

> "The Central Government have indicated broad guidelines for distribution, namely, that no person shall get more than one Kg. per month and no family shall get less than one Kg. per month."

दिल्ली में यह कहते हैं कि नौ सौ ग्राम देते हैं एक महीने में और गांवों में पांच सौ ग्राम भी नहीं मिल रहा है । वह वहां जाता ही नहीं है । पांच सौ ग्राम भी नहीं मिलता है । तो आप की गाइड लाइन कहां चली गई ? गाइड लाइन कोई नहीं है और वहां ब्लैक मार्केटिंग भी हो रही है । जो शुगर कोआपरेटिव शाप पर जाता है वह भी ब्लैक मार्केट में चला जाता है और जाए क्यों न ? अगर चार रुपये किलो साथ की दूकान पर चीनी बिकती है तो दो रुपये किलो कौन बेचेगा ? इसलिए सौ बोरी जाती है तो उस में से 50 बोरी तो ब्लैक मार्केट में चली जाती है और वह जाती कैसे है ? आप के आफिसर्स उन के साथ मिले हुए होते हैं और वह जो इस प्रकार का धंधा करते हैं आप ने आज तक उसकी कोई जांच पड़ताल नहीं की । आज तक किसी आफिसर को पकड़ा नहीं गया । इसलिए सब से पहले मैं यह चाहता हूं कि जो 30 परसेंट आप ने उन को दिया है वह किस लिए दिया है ? क्या सौदा किया है उन से ? यह किया है कि 70 परसेंट लोगों को मिलेगा इन दूकानों से और 30 परसेंट ब्लैक मार्केट में बिकेगा ? मैं चार्ज लगाता हूं कि मिनिस्ट्री ने जरूर कोई सौदा किया है जिस से कि 30 परसेंट वह ब्लैक मार्केट में बेच रहे हैं । यह मेन कारण है जिस से शुगर चार रुपये से भी ज्यादा भाव पर बिक रही है ।

अब मैं वेजीटेबल को ले रहा हूं । मेरे पास पंजाब का और सभी शहरों का है जहां वेजीटेबल पहले तो मिल ही नहीं रहा है, मैं पिछली दफा अपने घर गया था तो मेरे घर में भी नहीं था । मैंने घर वालों से कहा....

श्री सतपाल कपूर (पटियाला) : आप तो देशी घी खाते हैं ?

श्री भान सिंह भौरा : सरसों का तेल । सरसों का तेल जो है वह भी 600 रुपये क्विंटल है । सात रुपये किलो बिक रहा है । वह भी लोगों को नहीं मिल रहा है । आप की ऐग्रीकल्चर मिनिस्ट्री किस लिए है ?

शहरो मे यह हालत है कि कही 8 रुपये किलो है, कही 9 रुपये किलो है, कही 10 रुपये किलो है। आखिर यह कहां से आता है कही से तो आता होगा, घर मे तो कोई बनाता नही है, मैं समझता हू कि उन्ही मिलो से आता होगा। आप कहते है कि हमारी कैपेसिटी कम हो गई है— क्यो कम हो गई है। आप नवम्बर, 72 के आकड़े देते हैं, लेकिन अभी तक तो आता रहा है, कुछ दिनो से कम हुआ है, तो फिर पहले कैसे आता रहा है, दो-चार दिनो मे ही कैसे कम हो गया।

मै समझता हू कि गवर्नमेंट इस मे फेल हुई है। आप स्टेट गवर्नमेंट को कहते है कि ऐसे ट्रेडर्स के खिलाफ सख्त कदम उठाये, लेकिन आप के अफसर उनको छोड देते है, पैसा लेकर वापस चले आते है। मै आप को बतलाना चाहता हू कि अब लोग मजबूर हो जायेगे, इस बात के लिये कि जहा स्टाक पडा होगा उस को जबरदस्ती उठा कर ले जाये और लोगो म बाट दे। उस के बाद आप की पुलिस लोगो को पकडेगी—उस को भी देखेंगे। हम खुद जत्था लेकर वहा जायेंगे और सामान निकाल कर लोगो को बाटेंगे और देखेंगे कि आप की पुलिस और डिपार्टमेंट क्या करता है। इस लिये आप से दरख्वास्त करता हू कि आप जल्द से जल्द सही कदम उठाये।

मै आप से पहला सवाल यह पूछना चाहता हू— जो 30 परसेंट आप ने उन को छोडा है, उस को खत्म कर रहे है या नही कर रहे है? दूसरे— इन शुगर फैक्टरीज का कब तक नैशनलाइजेशन कर रहे है? वनास्पति फैक्ट्रीज का, जैसे डालडा फैक्ट्री है नैशनलाइजेशन कब तक कर रहे है?

तीसरे—आप ने 500 या 400 ग्राम का कोटा फिक्स किया हुआ है, आप महीने में इकट्ठा दो किलो क्यो नही दे देते है ताकि लोगो की जरूरत पूरी हो सके और वे ब्लैक से न खरीदे। आप के पास शुगर बहुत है, लेकिन लोगों को शुगर न मिले तो वे क्या करे? इस लिये मै जानना चाहता हू कि क्या आप इस कोटे को बढ़ाने जा रहे हैं?

चौथे—डिस्ट्रीब्यूशन का काम आप पूरी तरह से अपने हाथ में ले, फेयर-प्राइस शाप्स खोल कर, ईमानदार लोगो की कमेटी बनाये, ताकि आप के आफिसर्ज गडबड न कर सके और लोगो को सामान मिल सके?

मैं चाहता हू कि मिनिस्टर साहब मेरे सवालो का साफ साफ जवाब दे कि वे क्या करने जा रहे है और अगर नही कर सकते है तो उस के क्या कारण है?

प्रो० शेर सिंह उपाध्यक्ष महोदय, माननीय सदस्य ने पहला सवाल यह पूछा है कि यह अधूरा कन्ट्रोल क्या है 30 परसेंट क्या छोड देते है। मैंने पहले इसके बारे म जवाब दिया है कि हम ने किसानो के लिये कम स कम कीमत मुकर्रर की है, उस से ज्यादा मिल देना चाहे तो दे सकती है और 30 परसेंट फ्री सेल के कारण वे दे सकती है और देनी चाहियें। इस का नतीजा यह हुआ है कि पंजाब मे साढे बारह रुपये क्विंटल शुगर-केन की कीमत किसानो को मिली है। उत्तर प्रदेश मे साढे तेरह रुपये, मैसूर मे 15 और 16 रुपये तक भी, महाराष्ट्र मे 13-14 और 16 रुपये तक मिली है। ज्यादा कीमत मिलने का नतीजा यह हुआ कि किसानो के मन में यह बात पैदा हुई है कि अगले साल व ज्यादा गन्ना पैदा कर, जिस से शुगर की प्रोडक्शन बढ सके। पिछले साल जो गन्ना बोया गया है उस से इस साल ज्यादा गन्ना बोया गया है, क्योंकि उन को अच्छी कीमत मिली है और उम्मीद है कि इस साल 38 लाख टन स ज्यादा शुगर होगा।

श्री दिनेन भट्टाचार्य (सीरमपुर) यह सब काक-एंड-बुल स्टोरी है प्राइस बढ रही है उस का क्या होगा?

प्रो० शेर सिंह माननीय सदस्य ने कहा कि आप दो किलो पर-हैड क्यो नही कर देते। अगर दो किलो के हिसाब से रिलीज करें तो 11 लाख टन महीने में करना पडेगा और हमारा 38 लाख टन का स्टाक दो तीन महीने में खत्म हो जायेगा। इस लिये हम को हिसाब लगा कर ऐसे ढंग से

(प्रो० शेर सिंह)

इस को करना होगा कि हमारे पास जो अवेलेबिल्टी है उस को साल भर तक लोगों को दे सकें। व्यापारी और मिल वाले तो चाहते हैं कि ज्यादा से ज्यादा रिलीज़ कर दें और फिर ऐसी हालत हो जाय कि हमारे पास बाकी न बचे। लेकिन हम चाहते हैं कि इस का बटवारा ऐसे ढंग से करें जिस से साल भर ठीक ढंग से दे सकें और हमारे पास इतना स्टाक रहे कि अगर कहीं कमी हो तो ज्यादा रिलीज़ कर सकें।

आप ने कहा कि जो स्टाक्स लोगों के पास हैं उन को वहां जा कर लें और उस का बटवारा खुद करें। ऐसी नौबत पैदा न हो, इसी लिये हम वनस्पती के बारे में स्टेट्स से रिक्वायरमेंटस ले रहे हैं और उन से कहा है कि फेअर प्राइस शाप्स के ज़रिये सही तरीके से उस का बटवारा कराया जाये।

श्री जगन्नाथ राव जोशी (शाजापुर) : बढ़ते हुए चीनी और वनस्पति के दाम, वनस्पति का बाजार से गायब होना, जिनकी वजह से अभाव-ग्रस्त जनता को तकलीफ़ होती है—इन समस्याओं की ओर हम ने माननीय मंत्री जी का ध्यान दिलाने का प्रयत्न किया है। लेकिन जो वक्तव्य माननीय मंत्री जी की तरफ़ से आया है, उसे देख कर मुझे शर्म होती है, क्या हम वास्तव में सदन के रूप में कार्य कर रहे हैं, क्या ज़िम्मेदारी से कोई काम हो रहा है, यह क्या वक्तव्य है। इस में दिया गया है—राज्यों में उपभोक्ताओं, ग्रामीण तथा शहरी दोनों को लेवी का वितरण कुल मिला कर सन्तोषजनक ढंग से हो रहा है—यह क्या वक्तव्य है? ग्रामीण क्षेत्र में शुगर के लिये गोली चली है, लोग मरे हैं और मंत्री महोदय कहते हैं कि वितरण सन्तोषजनक रहा है—अब क्या सवाल करूं? वह आगे कहते हैं—कि सरकार स्थिति पर निगरानी रखे हुए है और जब कभी आवश्यकता समझी गई तो सरकार उपयुक्त उपाय करेगी। अभी तक आवश्यकता ही नहीं समझी गई, क्या निगरानी की जा रही है—यह चीनी के बारे में है।

वनस्पति के लिये कहते हैं कि विभिन्न राज्यों से प्राप्त आवश्यकताओं को एसोसियेशन को बता दिया गया है ताकि वे वनास्पति सप्लाई करने की व्यवस्था करें। इन्होंने प्रदेशों को लिखा कि वे अपनी आवश्यकतायें बतायें उनके बाद उस आवश्यकता को इन्होंने एसोसियेशन को बता दिया—उस के बाद इन की ज़िम्मेदारी खत्म हो गई। मैं आप से पूछता हूं—चीनी के बारे में क्या आपने एस्टीमेट्स कमेटी की रिपोर्ट को पढ़ा है। एस्टीमेट्स कमेटी ने साफ बताया है—

There is absolutely no long-range policy with this Government.

पिछले दस सालों में कभी डी-कन्ट्रोल होता है, कभी सेमी-कन्ट्रोल होता है, कभी पार्शियल कन्ट्रोल होता है, कभी राष्ट्रीयकरण की बात होती है, लेकिन होना कुछ नहीं है। आप की कोई नीति ही नहीं है। मैं आपके सामने आंकड़े उद्धृत करना चाहता हूं—1968-69 में 35.39 लाख टन, 1969-70 में 49.63 लाख टन, चीनी आवश्यकता से ज्यादा उत्पन्न हुई। 1970-71 में 30.67 लाख टन, 1971-72 में 32.07 लाख टन और इस साल कहते हैं 38 लाख टन ज्यादा होगी। क्या इन में कोई सन्तुलन है, ऐसा क्यों है? एस्टीमेट्स कमेटी साफ़ साफ़ कहती है कि किसानों को गन्ने का उचित मूल्य मिलना चाहिये, लेकिन उन को गन्ने का उचित मूल्य नहीं मिल रहा है। जब श्री जगजीवन राम जी अन्न मंत्री थे, उस समय 10 रुपया न्यूनतम दाम था, लेकिन फिर उस को बदल कर 7 रुपया 37 पैसा किया और इस साल 8 रुपया किया। मैं पूछना चाहता हूं—1952 में जब श्री रफी अहमद किदवई खाद्य मंत्री थे, उन्होंने दोनों में सन्तुलन बैठा दिया था और कहा था कि जितने आने मन गन्ना, उतने रुपये मन चीनी। इस सन्तुलन को आपने क्यों छोड़ा दिया? आज बाजार में तीन और चार रुपए किलो चीनी बिकती है तो हमारे किसानों को कम से कम 25 रुपए क्विंटल गन्ने का दाम मिलना चाहिए। अभी मंत्री जी ने बताया मैसूर में कहीं 16 रुपए का दाम मिला लेकिन कहां मिला?

जहा पर कोआपरेटिव शुगर मिल है, वहा पर उनकी खुद की जमीन है, शेयरहोल्डर्स ने अपनी जमीन लगाई है इसलिए उन्होने दाम बढ़ा दिए जो प्राइवेट किसान हैं उनको कही नही मिला है ।

हमारी एस्टीमेट्स कमेटी की जो रिपोर्ट है वह कहती है कि 1970–71 तक गन्ने का जो बकाया था वह 16 करोड है तो फिर किस आधार पर गन्ने का उत्पादन होगा ? एक तो किसानों को गन्ने के ठीक दाम नही मिलते और दूसरे जो कुछ दाम मिलते भी हैं वह भी बकाया है । जब जब हमने यहा पर सवाल उठाया तो मंत्री महोदय ने कह दिया कि हमने प्रान्तीय सरकार को बता दिया है । प्रान्तीय सरकार तो देती नही हैं । ऐसी स्थिति मे जब उचित दाम भी नही मिले और जो मिले भी वह हाथ मे न मिले तब मंत्री महोदय का यह कहना कि चीनी मे हमको सतोष है यह बात समझ मे नही आती । मैं जानना चाहता हू कि आखिर आप कोई निश्चित नीति निर्धारित करेंगे या नही ? मरहूम श्री रफी अहमद किदवाई का फार्मूला आपको मंजूर नही हैं तो कम से कम चीनी और गन्ने के बीच मे कोई सन्तुलन हो सकता है या नही । यह बात समझ में नही आती कि गन्ने का दाम घटता जाता है और चीनी का दाम बढता जाता है, कपास का दाम घटता जाता है और कपडे का दाम बढता जाता है । इसलिए मैं चाहता हू कि आप कोई निश्चित नीति बनाये और गन्ने के दाम बढाये । (व्यवधान) 1930 के दिनो मे जब हम कांग्रेसी थे तो हम शपथ लेते थे कि चीनी नही खायेंगे क्योकि उस समय चीनी मारिशस और जावा से आती थी । हम उस समय गुड खाते थे । आज जब हम स्वय चीनी पैदा करते हैं तब हमारा अधिकार है, हर एक आदमी चीनी खायेगा ।

MR. DEPUTY-SPEAKER : What are your questions?

श्री जगन्नाथ राव जोशी मै यह जानना चाहता हू उत्पादन के आकडो मे जो असमानता है कभी 33 लाख टन, कभी 44 लाख टन और कभी 30 लाख टन इसका कारण क्या है ? गन्ना का जो उत्पादनकर्ता है उसको भी उचित मूल्य मिलना चाहिए, उस पर ध्यान देना चाहिए और उनका जो बकाया है उस पर भी ध्यान देना चाहिए ।

इसके अतिरिक्त आज आपने चीनी के वितरण की जो प्रणाली रखी है उसमे पिछले साल 60 प्रतिशत लैवी थी और आज है 70 प्रतिशत । मैं जानना चाहता हू पूरे उत्पादन का 70 प्रतिशत कोटा आपने सस्ते दामो में वितरित करने का निश्चय किया जो हर आदमी को महीने मे एक हफ्ते काम आता है और क्या हुआ 30 प्रतिशत आउट आफ दि टोटल प्रोडक्शन, वह पूरे महीने काम आता है, सत्यनारायण की कथा मे और शादी मे भी काम आता है । यह हिसाब समझ मे नही आता ।

If it is 70 per cent which government has taken over of the total production why is it only sufficient for one week whereas the remaining 30 per cent is sufficient for three weeks?

इसमे कुछ गडबड है जिसको देखने की बात है ।

वनस्पति के मामले मे भी यही गडबड है । उसके बारे मे भी कोई निश्चित नीति नही है । मंत्री महोदय ने कहा है कि उत्पादन आधा हुआ है । वनस्पति की इन्स्टाल्ड कैपेसिटी है 12 लाख टन, लाइसेंस्ड कैपेसिटी है 16 लाख टन और पैदा होता है 6 लाख टन । मैं जानना चाहता हू इसके बारे मे आपकी कोई नीति है या नही ? 1968 और 1970 के बीच मे आपने डी-लाइसेंस किया जिसकी वजह से एकदम कारखाने बढ गए । 1970 मे इसको लाइसेंस किया । दक्षिण मे आज भी इसका उपयोग नही होता, पश्चिम और उत्तरी भागों मे होता है । मैं जानना चाहता हू आवश्यकता से ज्यादा जो इन्स्टाल्ड कैपेसिटी है और जो कच्चा माल लेते है जैसे मूगफली का तेल है उसके उत्पादन के बड़े प्रदेश है तामिलनाडू, गुजरात वहा खुद कितनी है खपत, वहा तेल ही उपयोग मे आता है, वहा पर रिफाइंड रूप मे डालडा के रूप मे कितना उपयोग मे आता है ....

MR. DEPUTY-SPEAKER : I want you to put the questions.

श्री जगन्नाथ राव जोशी : तो मैं यह जानना चाहता हू वनस्पति जब गायब है और यह आशीर्वाद दे रहे हैं, कहते है हमने आवश्यकता पूछी है और सप्लाई करेंगे। इस तरह से नही होगा। आवश्यकता तेल के सीड्स की है। मूगफली के तेल मे कहां तक हो सकता है? पिछले दिनो सोयाबीन, रेपसीड आयल, पाम आयल की जहा तक बात है

the latest new-fangled idea is to bring out cotton-seed oil

आखिर इन सब का हिसाब क्या है? कच्चे माल की पूर्ति करने की दृष्टि से मन फ्लावर, रेपसीड, पाम आयल इनका आयात कितना हो कि आगे चलकर गड़बड़ी न हो, कवल यह कहने से काम नही चलेगा कि हर इडस्ट्री का टेक ओवर कर लिया जाये। यह ठीक नही है, स्केर्सिटी से ही ब्लैक-मार्केट चलती है। तो आपूर्ति कैसे हो ठीक ढग से चीनी के बारे मे? जब उत्पादन न हो आवश्यकता के अनुसार और उसके लिए जो कच्चे माल की जरूरत है उसकी आपूर्ति कैसे करेंगे? आयात करेंगे, बाहर से कहा से लायेंगे? कनाडा ने जो एक लाख टन देने की कोशिश की थी उसे क्यो नही लिया? आज इसी दिल्ली में लोग कड़ी धूप मे लाइन लगाकर खड़े है, उनको पता चलता है कि चीज गायब है। यहा पर सुपर बाजार की जो आवश्यकता थी उसकी पूर्ति आप क्या नही कर रहे हैं? वहा की आवश्यकता को आप कब तक पूर्ण करेंगे? कपड़ा मिलो की हड़ताल हो गई तो उसका आपने बहाना ले लिया। इसमे केवल एक दिन की हड़ताल हुई।

MR. DEPUTY-SPEAKER . Is the hon. Member giving information to the House or is he putting questions? He should frame his question and not go on making a speech.

SHRI JAGANNATH RAO JOSHI : I could not follow it because the hon. Minister says that one man will not get more than 1 Kg. and one family will not get less than 1 Kg.; what does this mean? I do not understand what it means.

इसमें एक जगह बताया है कि एक व्यक्ति को एक किलो से ज्यादा नही मिलेगा और एक परिवार को एक किलो से कम नही मिलेगा तो फिर मिलेगा कितना? यानि सबको एक किलो मिलेगा? मतलब क्या है? अगर हिन्दी गलत है तो हो सकता है मेरी समझ मे न आया हो। जब ऐसा वक्तव्य हो तो कहना पड़ेगा पुराने जमाने मे जैसा सुनते थे कि रोम जल रहा था तो नीरो बैठकर बासुरी बजा रहा था उसी तरह मे जनता धूप मे तड़प रही है और मंत्री महोदय बंसी बजा रहे हैं। तो जो सवाल मैंने उठाए है मंत्री जी उनका ठीक जवाब दे।

प्रो० शेर सिंह : माननीय सदस्य ने जो अन्तिम प्रश्न किया है पहले मैं उसी का जवाब देना चाहता हू। उन्होंने जो यह बात कही कि एक किलो से ज्यादा एक व्यक्ति को नही और एक किलो से कम एक परिवार को नही, इसका मतलब यह है कि मैक्सिमम और मिनिमम रख दिया है इसके अदर अधिक से अधिक और कम से कम। यह इसलिए किया कि शहरो में कई जगह, जिस समय कन्ट्रोल हुआ तो बम्बई शहर में दो किलो फी आदमी देने लगे और देहात मे एक परिवार को एक किलो भी नही मिलता था, कभी मिल गया और कभी नही मिला, आधा किलो भी नही मिलता था। इसलिए हमने यह फैसला किया कि आपको देहात मे भी कम से कम एक परिवार को एक किलो देना चाहिए और बड़े से बड़े शहर मे भी एक किलो प्रति व्यक्ति से ज्यादा नही देना चाहिये। (व्यवधान)

SHRI S. M. BANERJEE : On a point of order. . .

MR DEPUTY-SPEAKER : I have not allowed him The hon. Minister may continue

SHRI S. M. BANERJEE : I have a point of order about the statement itself. . .

MR. DEPUTY-SPEAKER : I have not allowed him. There is no point of order, when the Minister is giving his reply. If there is a point of order, then this interruption is the point of order.

SHRI S. M. BANERJEE : About the statement, I have a point of order.

MR. DEPUTY-SPEAKER : A point of order is with relation to the order in the House. An hon. Member may not like what the hon. Minister has said, and he may not agree with him, that is a different question, but that cannot be a point of order The hon. Minister may now continue his reply.

(*Interruptions*)

MR. DEPUTY-SPEAKER : When I am on my legs, the other hon. Members must sit down. This is the point of order now. The difficulty is that the moment Members raise some objections, the hon. Minister is too quick to sit down and yield.

So I am helpless If you do not yield, there is no point of order (*Interruptions*)

13. Hrs.

There is no point of order I am not admitting any.

SHRI S. M BANERJEE: On a point of submission

MR. DEPUTY-SPEAKER : Not in the midst of the Minister's speech. (*Interruptions*).

Order, order Mr. Banerjee, I know that you feel very deeply or very excited about these things. If I go into the record, I think I will find that you have interrupted one dozen times over this question. (*Interruption*).

I won't allow you any more Kindly understand Please co operate.

प्रो० शेर सिंह उपाध्यक्ष महोदय, मैंने निवेदन किया था कि हम ने सीमायें निर्धारित की हैं कि कम से कम गांव के अन्दर भी हर परिवार को मिले और किसी शहर में भी चाहे कितना ही बड़ा शहर हो उस में भी एक किलो से ज्यादा नहीं मिलेगी। व्यवधान

MR. DEPUTY-SPEAKER : Order, Any kind of interruptions without permission will not go on record

(*Interruptions*)

MR. DEPUTY-SPEAKER: Order, order, order Will you sit down?

प्रो० शेर सिंह : मैंने जो कहा कि वह गाइडलाइन्स हैं, इस का मतलब यह नहीं है कि शहर में एक किलो दें और गांवों में कम दें। बल्कि राज्यों के ऊपर है चाहें तो बराबर भी दे सकते हैं। इसलिये गुजरात में आन्दोलन चला, वहां के लोगों ने यह बात उठायी कि देहात और शहर में अन्तर क्यों है। उसके बाद गुजरात ने फैसला किया कि देहात और शहर को बराबर दी जायेगी। पंजाब में भी देहात और शहर में बराबर दे रहे हैं हरियाणा में भी शहर और गांव में बराबर दे रहे हैं। (व्यवधान)

मैंने कहा कि राज्य सरकारों पर छोड़ रखा है। मध्य प्रदेश वाले भी बराबर कर दें तो हम उस का स्वागत करेंगे। (*Interruptions*)

MR DEPUTY-SPEAKER Order, please Are you aware of the rules of the House? Order, please Will you kindly sit down? (*Interruptions*). That is no reason why we should throw the rules to the four winds This Calling Attention motion is being discussed Only those whose names have appeared under the Motion can ask questions. You cannot come up suddenly and ask any question. (*Interruptions*)

MR DEPUTY-SPEAKER : I listen to change the rules, you can Now, the Minister may kindly finish.

प्रो० शेर सिंह : मैं सुगर मिल की बात कर रहा हूं।

दूसरी बात माननीय सदस्य ने एरियर्स की कही है। पिछले साल के एरियर्स के बारे में आपने कहा कि बहुत ज्यादा एरियर्स है। लेकिन मेरा कहना है कि 1971-72 में एक परसेंट से भी कम एरियर्स हैं।

वनस्पति के बारे में आपने पूछा कि ग्राउण्ड नट आयल और दूसरे आयल्स काफी है या नहीं और क्या प्रबन्ध है बाहर लाने का ? तो मैं निवेदन करना चाहता हूं कि हम करीब एक लाख टन का आयात कर रहे हैं सोयाबीन आयल, रेपसीड आयल और पाम आयल का। उनमें से काफी आ चुके हैं, बाकी के आ रहे हैं।

इसी तरह से जो इंडिजीनस आयल्स हैं उन पर प्रतिबंध लगा दिया ग्राउण्ड नट आयल के बारे में 50 प्रतिशत का प्रतिबंध है, इससे ज्यादा उपयोग नहीं कर सकते। बिनौले का 15 परसेंट प्रयोग करना जरूरी होगा। उससे ज्यादा करते हैं तो प्रोत्साहन देते हैं क्योंकि आदमी इसको नहीं खाता है सवा छ लाख टन के करीब चाहिए, उसमें से एक लाख टन बाहर से लाना है। 15 परसेंट से ऊपर बिनौला 50 परसेंट कम ग्राउण्ड नट का इस्तेमाल होगा, 10 परसेंट मस्टर्ड आयल का इस्तेमाल हो सकता है, बाकी तिल का तेल और तेल हैं वह 10 परसेंट के करीब इस्तेमाल हो सकता है, जैसे सन फ्लावर वगैरह है।

MR DEPUTY SPEAKER Order, please Papers to be laid on the Table

MR DEPUTY-SPEAKER · Will you all kindly sit down? I cannot hear ten of you at the same time Now. you tell me, do you mean to say that the moment a man comes to the Chair he ceases to be a human being like yourself? How is it possible for one man to listen to ten people speaking simultaneously at the top of their voices, and to understand what is going on? (*Interruptions*) Order, please. I have not even finished what I was going to say.

As far as the call attention motion is concerned, it is over... (*Interruptions*) I cannot violate the rules. The rules are framed by you. The rule says that in a call-attention motion only those whose names have appeared will put questions. If I allow others, I shall be violating the rules and therefore there is no remedy... (*Interruptions*).

Because this is something which exercises the public so much, I have gone out of my way, even when the Minister was replying, so many interruptions have taken place; I have gone out of my way, all these have gone on record . . (*Interruptions*). The rule says that when the Speaker is on his legs you must hear him. Have you no patience to listen to me? If you are not satisfied, there should be some other way, but not in this way Kindly let us close this now . . . (*Interruptions*). Mr. Mody, this is not the way in which you should cast reflections on the way in which the House is being regulated

I can very well see that a large number of Members are not satisfied I should like to know from the Minister of Parliamentary Affairs whether, in view of this dissatisfaction of so many Members, he is prepared to have a discussion on this

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K RAGHURAMIAH) I understand the depth of the feelings of both sides of the House in this matter As you said, I am only the Minister of Parliamentary Affairs I shall convey to the Ministries concerned the feelings of the House to have a discussion on this, and I shall report back to the House (*Interruptions*).

MR DEPUTY-SPEAKER The Mem- want to raise something arising from what you say (*Interruptions*). You will kindly sit down when I am on my legs. The Members obviously want to raise something arising from what you say.

I shall allow a few Members to make brief submissions, not on the main subject-matter here, but on this, whether the Government would like a discussion on this or not.

SHRI K. RAGHURAMAIAH: The Members on that side will have some faith in me. I am as anxious as they are. But, I shall have to contact the Ministers concerned. He is only one of the Ministers concerned. Courtesy requires that I have to consult them and I shall tell you before this evening.

SHRI SHYAMNANDAN MISHRA (Begusarai): My only one brief submission is that about two days back, the hon. Speaker, when he was in the Chair, was pleased to tell the House that he was himself feeling very much disturbed at the price situation and he would like the Minister to find some time—some opportunity—for a discussion on the price situation My submission is this. It means the extension of the session by one day. We must discuss the price situation, particularly, relating to the essential commodities and so on

SHRI PILOO MODY (Godhra): Before you said that the matter of call attention was closed, I wanted to draw your kind attention to the fact that Shri Jagannathrao Joshi had asked a few questions during the call attention to which he did not get a reply. Therefore, naturally, for him and for the rest of the House, this is a matter of seeking protection from the Chair to see that at least the questions that had been asked are replied to by the Minister.

Now, there are two or three questions asked by Shri Jagannathrao Joshi to which there is no reply. It will never go into the records. Nobody will know what the Government's thinking is on this subject. I suppose it will have to be revived at the time of the discussion in order to get some replies. But, here it is not on a specific discussion. It is only a call attention motion. It is on this that I want to draw your kind attention that the replies were incomplete.

श्री मधु लिमये (बांका) उपाध्यक्ष महोदय, इस सदन में सभी सदस्यों की राय है कि दामों और चीजों के अभाव के सवाल पर बहस हो। आपने जाप्ता फौजदारी विधेयक—क्रिमीनल प्रोसीजर कोड विधेयक—पर बहस के लिये लम्बा-चौड़ा समय दिया है। कल यह तय हुआ था कि हमको तुलनात्मक टेबल दिया जायगा, लेकिन वह अभी तक नहीं मिला है। इसलिए मेरा सुझाव है कि . . .

MR DEPUTY-SPEAKER: Mr. Limaye, this has not come now.

श्री मधु लिमये मैं समय के बारे में कह रहा हूं। मेरा सुझाव है कि क्लाज-वाई-क्लाज कन्सीडरेशन को अगले सत्र के लिये रखा जाय और जो समय बचेगा . . .

MR. DEPUTY-SPEAKER: I listen to the things which are relevant.

श्री मधु लिमये उपाध्यक्ष महोदय, मैं समय के बारे में सुझाव दे रहा हूं जो रेलिवेंट है।

MR. DEPUTY-SPEAKER: That will come up when this Bill comes up. I have got a notice about this to be taken up when this Bill comes up. It has not come up yet.

श्री मधु लिमये उपाध्यक्ष महोदय, आप मेरी बात समझ नहीं पा रहे हैं। किसी भी प्रश्न पर बहस के लिये वक्त निकालना है। मेरा कहना है कि उस विधेयक पर क्लाज-वाई-क्लाज डिस्कशन गैर जरूरी है और असंभव है। इसलिये उसको अगले सत्र के लिये उठा रखिए और इस तरह जो वक्त बचेगा, वह दामों के सवाल पर बहस के लिये दे दीजिए।

SHRI BHAGWAT JHA AZAD (Bhagalpur): Mr. Deputy-Speaker, Sir, I understand by the Minister's Statement that he has accepted in principle that discussion

[Shri Bhagwat Jha Azad]

on prices will be there. It is only a question of finding out the convenience of the concerned Minister or Ministers, to do that. We understand it this way, that we agree in principle to have a discussion. I am sure that when you go home every day you are told by the madam that such and such things are not available in the house.

Therefore, I think you are equally anxious about this discussion.

We want this discussion shortly next week, so that when we go from here, we can tell millions of our people whom we represent what the Government feels about the price situation whether it will shoot up more or it will shoot down.

SHRI S. M. BANERJEE: While rejecting the adjournment motion tabled by Shri Bhaura and others, the Speaker himself said that he was fully aware of the situation and he wanted a discussion to take place. Sir, the line between hunger and anger is becoming thinner. Now that Mr. Raghuramaiah has agreed to a discussion, let us have the discussion tomorrow itself.

SHRI DINEN BHATTACHARYYA: Already we have given notice of a discussion. So, the Government or the Chair should not insist on a fresh notice. The discussion should take place tomorrow.

श्री शंकर दयाल सिंह (चतरा) : उपाध्यक्ष महोदय, मैं आपके माध्यम से सरकार से यह अनुरोध करना चाहता हूं कि जब हमने यह मंजूर कर लिया कि इस पर बहस हो तो कम से कम एक दिन के लिये बहस होनी चाहिए। इसके लिए आप सदन की कार्यवाही बढ़ा सकते है। आप छ. बजे से लेकर बारह बजे तक सदन की बैठक कर सकते हैं लेकिन एक दिन जरूर इस पर बहस चलनी चाहिए क्योंकि अधिक से अधिक सदस्य इसमें भाग लेना चाहते हैं। हम लोगो को अपनी कांस्टीट्यूऐंसी में गालियां सुननी पड़ती हैं। तो हमारी बात तो सरकार सुन ले ताकि सत्रावसान के बाद जब हम कांस्टीट्यूऐंसी में जायें तो जनता के सामने कुछ ठोस बात रख सके।

SHRI JYOTIRMOY BOSU: The Minister of Parliamentary Affairs need not take the House for a ride. The clause-by-clause consideration of the Cr. P.C. Bill has already been postponed to the next session. So, there is lot of surplus time.

MR. DEPUTY-SPEAKER: Who says it has been postponed?

SHRI JYOTIRMOY BOSU: The Minister told me this morning.

MR. DEPUTY-SPEAKER : I am not aware of it.

SHRI K. RAGHURAMAIAH: In order to put the record straight, let me say this. I understand the anxiety of the members. I have already said that a number of Ministers are involved and I will convey the feelings of the members on both sides to the concerned Ministers and I will report back to the House before this evening.

MR. DEPUTY-SPEAKER: With this commitment of the Minister, we should let the matter rest there

---

13.25 Hrs.

PAPERS LAID ON THE TABLE

MR. DEPUTY-SPEAKER : We shall take up Papers to be laid on the Table. About item (3), I have a letter from Shri Madhu Limaye that he wants to make a submission. The consent for laying the paper has been given by the Speaker. I do not see what the hon. member can submit now except to say that the Government have delayed the matter. If the hon. member utilises this opportunity for making a big speech on something else relating to this, it will be out of order.

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं बहुत जानता हूं इन चीजों को। मैं आप का समय बर्बाद नही करूंगा।